

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:1725
ANSWERED ON:04.12.2006
SALE OF FERTILIZERS
Singh Shri Akshay Pratap

Will the Minister of AGRICULTURE be pleased to state:

- (a) Whether the Government has received reports about the sale of fertilizers at a price above Minimum Retail Price to farmers in some States ;
- (b) If so, the details thereof; and
- (c) The steps taken/proposed to be taken by the Government in this regard ?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI KANTILAL BHURIA)

(a) to (c): Except a few sporadic cases, no large scale reports about selling of fertilizers above the statutory/indicative prices have come to the notice of the Government. Under Clause 21 of the Fertilizer (Control) Order, 1985 (FCO) it is mandatory to print the Maximum Retail Price (MRP) on the bags of fertilizer and no person is permitted to sell the material above the statutory/indicative price. The State Governments are adequately empowered under the provisions of the Fertilizer (Control) Order, 1985 to check such activities. Any violation of the provisions of the FCO, 1985 attracts penal/administrative action under the Essential Commodities Act, 1955/FCO, 1985. State Governments have been advised to prevent such malpractices and ensure that the farmers are provided with right quality of fertilizers at statutory/indicative price.